

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-103/ND/2017

In the matter of :

Sh. Lalit Agarwal & Ors.  
Vs.  
BSL Buildcon (P) Ltd & Ors.

....PETITIONER  
.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : :

For the Respondent/Corporate Debtor : Mr. Jatin S. Sethi, Advocate for R-4

For the Intervener : :

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsels for the parties that as directed by this Tribunal vide order dated 24.10.2017, the respondent was given time to inspect the relevant documents/record, as available, with the Bench Officer of this Tribunal. However, Ld. Counsel for the respondent states that the entire record has not been made available by the petitioner and states that only Minutes are available which is vehemently opposed by the Ld. Counsel for the petitioner and states that all the records which were with them have been placed before the Bench Officer. Ld. Counsel for the respondent is given liberty to file a Memo containing a list of documents inspected before the Bench Officer and also the record which are claimed not to be available for inspection within a period of 10 days from today (28.11.2017).

Post the matter on 11.12.2017.

Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
28.11.2017